

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

(IB) 332 (ND) 2017

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
30.11.2017**

**NAME OF THE COMPANY: M/s Lakshmi Steels Vs M/s Hounslow Builders
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Kapil Goel, IRP C. Rajaram, Advocate for IRP			
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	Mr. Amar Kumar and Mr. Sanjay Kumar, Advocates for Respondent			
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ORDER


Pursuant to the previous order, Mr. Amar Kumar, Advocate has appeared on behalf of Mr. Anurag Ranjan, Chartered Accountant of the Corporate Debtor. He submits that Mr. Ranjan is currently out of station and shall be returning to Delhi on 6th December, 2017. He is directed to ensure that the entire data pertaining to Corporate Debtor is handed over to the RP in an electronic or physical form. Failure to do so shall invite stringent action.

Mr. Gorav Saran and Mr. Dharmendra, Ex-Directors are also present in Court. They are not cooperating with the RP. No details in respect of the financials of the Corporate Debtor have been provided to RP.

It is directed that details of bank account, list of assets and liabilities, list of home buyers shall be provided to the RP during the course of the day.

To come up on 7th December, 2017. ✓


**(S. K. Mohapatra)
Member (T)**

 *Malhotra*
**(Ina Malhotra)
Member (J)**